

and one medium scheme, namely, Rami, which on completion will provide irrigation facilities to an area of about 5,500 hectares in Chhota Udaypur Taluka of Vadodara District. The project report of another major project, namely, Orsang, has been submitted by the State Government to the Central Water Commission and this scheme on completion will provide irrigation to about 7,500 hectares in Chhota Udepur. The Government of Gujarat have reported that another 29 on-going and 22 proposed minor irrigation works will irrigate an additional area of about 8,000 hectare; in this Taluka.

Completion of Narmada Project in Gujarat

125. SHRI AMAR SINGH V. RATHAWA: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) when the Narmada Project in Gujarat is likely to be completed; and

(b) the Districts of Gujarat State which are to be benefited?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) The Report on the Narmada Project, also known as Sardar Sarovar Project, revised in the light of the decisions of the Narmada Water Disputes Tribunal which has become available in December, 1979 has been submitted by the Gujarat Government in February, 1980 for clearance. The main works of the project can be taken up only after the project is approved. However, preliminary work, such as, construction of colonies, approach road etc. have been taken up by the Government of Gujarat.

It is expected that the Project will be completed in a period of 15 years after commencement.

(b) The Project is expected to provide irrigation benefits in 12 districts

of Gujarat, namely, Bharuch, Vadodara, Panchmahal, Khaira, Ahmedabad, Gandhinagar, Mehsana, Banaskantha, Kutch, Bhavnagar, Surendranagar and Rajkot.

Profit and Loss of Public Undertakings under the Ministry during 1979-80

126. SHRI K. PRADHANI: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) the details of profit or loss made or expected to be made by the various public sector units under the Ministry of Energy for the year 1979-80;

(b) the production achieved by each undertaking, both in value and units;

(c) what are the details regarding the amount of Government assistance with each unit and the interest paid by the unit on these loans;

(d) whether any price variation of the Products manufactured by each unit was made during the year 1978-79;

(e) if so, to what extent; and

(f) the details regarding the capacity utilised in each unit?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) to (f). Information is being collected and will be laid on the Table of the House.

Complaints of mal-administration in Bihar State Electricity Board

127. SHRI SATISH PRASAD SINGH: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether the Central Government have received complaints of mal-administration in the Bihar State Electricity Board;

(b) if so, details thereof;

Production of Coal

(c) whether Government propose to take over the Bihar State Electricity Board in view of (a) above; and

(d) if so, by what time a final decision is likely to be taken?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) The Government of India have received from time to time complaints from various organisations and individuals about the short-coming in the functioning of Bihar State Electricity Board, particularly with reference to power supply position.

(b) Recently, we have received a complaint from Bihar Rajya Electricity Consumers Association, who have pointed out a number of short-comings in the functioning of Bihar State Electricity Board. The complaint relates to deterioration in the generation of power and also to the un-scheduled power shedding. Besides this, the Government of India have also received complaint from individuals regarding shortage of power and difficulties being experienced by them in getting the power connections etc.

(c) The State Electricity Boards are constituted under the Electricity (Supply) Act, 1948. The State Governments are directly responsible to rectify problem concerning internal management of the State Electricity Boards. In case of serious difficulties in power supply position, Government of India, through the Central Electricity Authority and the Regional Electricity Board, examines what assistance can be given by neighbouring States. There is no proposal for the take-over of Bihar State Electricity Board by the Central Government.

(d) In view of the (c) above, part (d) of the question does not arise.

128. SHRI CHANDRAJIT YADAV: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) the total production of coal, category-wise during the last two months; and

(b) whether it is a fact that some private individuals have approached the Government offering their services to develop coal mines, if so, what is the Government's response?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) The total production of coking and non-coking coal for the months of December, 1979 and January, 1980 is given below:

(In lakhs tonnes)

Month	Coking coal	Non-coking coal	Total
December '79	25.99	68.76	94.75
January '80	27.51	73.18	100.69

(b) Suggestions which have been received from private individuals to develop coal mines have not been accepted by Government.

Electric connection to Mental Patients on Priority Basis in Delhi

129. KUMARI KAMLA KUMAR: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Government are aware of the fact that DESU in general and DESU Office in Shahadra Zone in particular do not give priority even